

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8433 of 2021

Md. Rauf @ Rauf Tuppa @ Rauf @ Tuppa ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. M. I. Khan, Advocate

For the State : Mr. Md. Azeemuddin, A.P.P.

Order No. 02

Dated 08th September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with S.T. No. 11 of 2021 arising out of Patratu P.S. Case No. 72 of 2020.

It has been alleged that in the night of 14/15.03.2020 several unknown miscreants laced with arms and ammunitions had entered into the premises of the Power Grid and after taking the informant and other guards in captivity have removed Copper from the Transformer causing a loss of Rs. 45,31,273/-.

The petitioner seems to have been implicated on the confession of Bijay Bhuiyan @ Karu. No Test Identification Parade has been held. Several co-accused persons have been granted bail by this Court in B.A. No. 2974 of 2021, B.A. No. 5833 of 2021, B.A. No. 660 of 2021 and B.A. No. 3010 of 2021. The petitioner is in custody since 13.11.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-IV, Ramgarh in connection with S.T. Case No. 11/2021 arising out of Patratu (Barkakana) P.S. Case No. 72/2020.

(RONGON MUKHOPADHYAY,J.)